

Case No.
FIR no. 21804/2020
PS Pandav Nagar
State vs. Waseem
U/s 379/411 IPC

26.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Waseem

Present: Ld. APP for State.

Sh. Sanjeev Sharma, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 11.09.2020. That he is innocent and has not committed any offence. That recovery is the planted one. That he is neither previous convict nor habitual offender.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
26.09.2020

Case No.

e-FIR no. 016528/2020

PS Kalyanpuri

State vs. Sandeep @ Pradeep

U/s 379/411 IPC

26.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Sandeep @ Pradeep.

Present: Ld. APP for State.

Sh. Shokeen Rajput, Ld. Counsel for applicant/accused.

Arguments on bail application heard.

It is submitted by the Ld. Counsel for the applicant/ accused that accused was arrested on 20.07.2020 by Patparganj Police Officials and was booked in this case. That recovery is the planted one. That he is young boy of 25 years of age having old ailing mother.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
26.09.2020